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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010427102026**

\+ W.P.(C) 13174/2026 & CM APPL. 61274/2026

DR VIKAS KATHURIA .....Petitioner

Through: Ms. Kartika Sharma, Mr Udian Sharma, Ms. Adwaita Sharma, Ms Aarzoo Aneja, Ms Harsha Sadhwani, Ms.Subhika Joshi, Mr Sahil Saraswat, Mr Manav Mitra, Mr Prabal Pratap Singh, Advocates

versus

UNION OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY & ORS. .....Respondents

Through: Mr. Chetan Sharma (ASG) with Mr. Jagdish Chandra (CGSC) and Ms. Maanya Saxena, Ms. Aishwarya Sinha, Mr. Vanshul Pali (GP), Mr Kartik Khullar, Advocates for R/UOI

Ms. Varun Pathak, Ms. Amee Rana, Ms. Sana Banyal, Ms. Anannya Gogoi, Mr. Divyansh Morolia, Advocates for R-6

Mr. Rohan Ahuja and Ms. Sanya Srivastava, Advocates for R-7

CORAM:
HON'BLE MR. JUSTICE NITIN WASUDEO SAMBRE
HON'BLE MR. JUSTICE AMIT SHARMA

O R D E R

% 16.09.2026

1. The counsel for the respondents has sought a Passover as *Mr. Datar,* learned Senior Counsel is not available today.

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2. *Mr. Chetan Sharma,* learned ASG appearing for the respondent/Union of India, has invited our attention to the order dated 04th April, 2025 of the Apex Court and the order dated 20th August, 2026 of this High Court, which are produced at Annexure P-1 and Annexure P-2 so as to raise an objection to the maintainability of the petition.

3. Similar objection is also raised by the counsel appearing for the other respondents.

4. Re-notify on 28th October, 2026.

NITIN WASUDEO SAMBRE, J

AMIT SHARMA, J

SEPTEMBER 16, 2026*/pr/ok*

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